

ITEM NO.51

REGISTRAR COURT

SECTION IV-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR MS. SUJATA SINGH

Transfer Petition(s)(Civil) No(s). 2536/2024

MAMTA

Petitioner(s)

VERSUS

NAVEEN CHANDER

Respondent(s)

IA No. 215294/2024 - STAY APPLICATION

Date : 24-04-2025 This matter was called on for hearing today.

For Petitioner(s) : Mr. Rohit Kumar, AOR
Mr Shailendra P Singh, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

As per office report, ld. Counsel for the petitioner has neither taken fresh steps nor filed fresh particulars in respect of the sole respondent despite last opportunity having been granted. It has been submitted by the ld counsel for the petitioner that particulars of the Trial Court have been furnished. It has further been submitted that no fresh particulars of the sole respondent are available with the petitioner and notice be issued on the address given earlier. It has been submitted that fresh steps would be taken during the course of the day. Be taken. In light of the submission made, if steps are taken, issue notice on the address given earlier. and list again on 22.07.2025. If steps are not taken as above, Registry to process the matter for listing before the Hon'ble Judge in Chambers for necessary directions.

SUJATA SINGH
Registrar

HJ